

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

OA, 654 of 1996

Date of Order: 20-01-98.

SINGLE BENCH

Present: Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman.

KUMARI MAJHI & ORS.

-VS-

UNION OF INDIA & ORS.

For the petitioners: Dr. S. Sinha, counsel.

For the respondents: Mr. P. C. Saha, counsel.

Heard on: 20-01-98.


O R D E R

S.N. Mallick, V.C.

Division Bench is not sitting to-day.

It is submitted by the ld. counsel appearing for the respondents that the petitioner no. 2 has already been given appointment on compassionate ground for which the applicant no. 2 and his mother, the applicant no. 1, moved this Tribunal through the instant application. It has been rightly contended by Mr. Saha that after such appointment, the instant application has become infructuous. In support of his contention, Mr. Saha has produced before me Zerex Copy of the Order of Appointment and the Service Sheet, issued by the respondents in respect of the applicant no. 2, which may be kept with the record. Ld. counsel appearing for the petitioner also concedes that in such circumstances, the application may be dismissed for being infructuous.

Accordingly, the application is dismissed as it has become infructuous in view of the appointment given during the pendency of this application. No order as to costs.


(S.N. Mallick)
Vice-Chairman.